

**BANNER, BANNER ON THE WALL...**



AMIT MEHRA



RAVI KANOJIA

Hoardings are up in prime places throughout the city as parties try to build campaign buzz.

**CONGRESS THIRD LIST**

**Pranab's daughter to contest from GK**

NAVEED IQBAL  
NEW DELHI, JANUARY 15

THE Congress on Thursday released a third list of 15 candidates for the February 7 elections, including President Pranab Mukherjee's daughter Sharmishta Mukherjee. She will contest from Greater Kailash. This leaves six more names to be announced for the 70-member Assembly. Twenty-eight of the 64 candidates named so far are fresh faces, including those whose seats have been shuffled.

Speaking to *Newsline*, Mukherjee said she is honoured to represent the party as well as a family of Congress workers. "My father told me that hard work and connecting with people are the only important things in politics. I will go forth with this in mind," said Mukherjee, whose candidature has been subject of much speculation amid rivalry within the Congress in Greater Kailash. She officially joined the party in July last year.

Congress is yet to announce its candidate from the New Delhi constituency, even though former minister in the Sheila Dikshit government, Kiran Walia, has al-

ready begun campaigning in the constituency.

Among the new faces on the list is Praveen Kumar Bhugra, who has been nominated from Narela constituency, where he replaces Jaswant Singh. He contested the seat twice on a Congress ticket. In Adarsh Nagar, councillor and leader of the opposition in the North Municipal Corporation, Mukesh Goel, replaces Mangat Ram, who lost the 2013 election by over 11,000 votes.

Former MLAs Veer Singh Dhangra and Vipin Sharma will stand from Seemapuri and Rohtas Nagar. Another former MLA Malaram Gangwal will contest from Madipur. He came third last election, losing to AAP's Girish Soni. CP Mittal will contest the Hari Nagar seat while Madan Mohan has been nominated from Palam. Brahm Yadav will contest from Rajinder Nagar.

Jagdish Yadav will be fielded from Rithala and former MLA Rajesh Liloithia will contest the Patel Nagar seat. Anil Kumar has been nominated from Patparganj and Bansi Lal from Krishna Nagar, while Rinku has been fielded from Gokalpur.

**Upadhyay takes battle to Kejriwal with legal notice**

ADITI VATSA  
NEW DELHI, JANUARY 15

**S**HARPENING its attack on Delhi BJP president Satish Upadhyay over an alleged nexus between the party and power distribution companies, the AAP on Thursday furnished what it claimed was more proof to back its allegations.

Hitting back, the Delhi BJP chief sent a legal notice to Kejriwal. Talking to media persons, Upadhyay announced that he had served a legal notice to Kejriwal, asking him to prove charges against him in a day. He also threatened to file a defamation case against Kejriwal.

On Wednesday, the AAP had alleged a nexus between the BJP and discoms in the capital, putting the blame of fast-running electricity meters and inflated bills on the BJP.

Waving documents relating to companies allegedly owned by Upadhyay, the AAP said the Delhi BJP chief's claim that he was a shareholder and not the owner of NCNL Infomedia Pvt Ltd, a company which allegedly in-



RAVI KANOJIA

Kejriwal addresses a rally in Lal Bagh JJ colony

stalls meters in Delhi, was false. "The company's Memorandum of Association clearly shows Satish and Umesh Upadhyay were equal owners at the time of its incorporation. The Article of Association clearly lists them as First Directors... When his company is installing meters in Delhi, whose fast-running versions Delhi suffer from, isn't it a clear conflict of interest," Raghav Chaddha, AAP spokesperson, said.

"Satish Upadhyay states that he doesn't have any affili-

ation with NCNL Infomedia Pvt Ltd or BSES anymore. However, BSES Delhi's list of approved contractors has NCNL Infomedia Pvt Ltd as Vendor No. 232306, valid until March 31, 2015," he said.

Refuting Upadhyay's claims that he resigned from all private companies after becoming a councillor in 2012, AAP leader Ashutosh said, "Records from the Ministry of Corporate Affairs clearly show he's still a director in two companies. Can Satish Upadhyay answer our questions?"

**BJP doesn't respect women, says AAP chief**

ANEESHA MATHUR  
NEW DELHI, JANUARY 15

**C**RITICISING the "anti-women" stance of the BJP, AAP leader Arvind Kejriwal on Thursday said the BJP "did not respect women". "They used to say that they will protect women, but they are making them miserable. They say women should have four children, five children... are our mothers and sisters baby-making machines?" Kejriwal said at a public meeting at the Lal Bagh JJ colony in north Delhi.

"They say women should not wear jeans, they should not use mobile phones. Then they will say they should not work, they should not get education... is this how they respect women?" Kejriwal said.

"They have raised prices so much that it is difficult to raise two children, and they want you to have more, *gareeb aadmi ko bhookha marna chahtein hainye*."

**12 reserved seats Shah priority**

PRAGYA KAUSHIKA  
NEW DELHI, JANUARY 15

**A**IMING to win 60 assembly seats, Bharatiya Janata Party is now eyeing the 12 reserved seats, having won only two of them in the past. The party's national president Amit Shah has taken it upon himself to woo backward caste and community voters, for BJP to be able to win more seats in this hotly-contested category.

Shah will soon be addressing a second gathering of backward castes. In December, he had addressed a Dalit Mahasabha meet, organised by Dalit leader More Singh.

Many party leaders believe it was because of its symbol 'broom' that these seats were won by AAP in 2013. But this time, BJP is wooing every dalit or backward community leader who could swing votes in its favour.

To ensure that the gathering of these communities won't go unattended by BJP's "significant face", Shah himself has been attending events. Aware that Shah's words would hold meaning in BJP, the community's leaders are showing interest, said a senior leader.

Last elections, AAP won nine out of 12 seats and BJP was restricted to two — Bawana and Gokulpuri. None went to Congress. In the 2008 Assembly election, Congress had won nine of the 12 seats.

Of the nine reserved seats won by AAP, seven — Mangolpuri, Patel Nagar, Madipur, Deoli, Ambedkar Nagar, Kondli and Seemapuri — were previously Congress seats. The other two — Trilokpuri and Karol Bagh — were with the BJP after the 2008 polls. Gokulpur was taken by the BSP in 2008 but was won by the BJP in 2013.

**Pollpourri**

**AAP leaders join BJP**

**NEW DELHI:** At a press conference at the BJP Pradesh office on Thursday, three candidates, who contested on AAP tickets in the last elections, joined the BJP.

Shakil Anjum Dehlavi (who was the AAP candidate from Matia Mahal), Farhana Anjum (who had contested from Ballimaran) and Ishrat Ali Ansari (who had contested from Krishna Nagar) joined the BJP. Besides these leaders, former Congress councillor from Pitampura area and former chairman of Satyawati College Rajesh Yadav, Commodore (ret'd) Rakesh Mehta, Pradesh president of Jat Arakshan Samiti Mange Ram Tewatia, chairman of Qaumi Yagya Jehati Asfaq Hussain and vice-president of Akhil Bharatiya Hindu Maha Sabha Rajkumar Garg also joined the BJP.

Playing it down, an AAP leader said, "People who did not get tickets to contest the Assembly polls are free to join other parties."

**Modi rallies**

**NEW DELHI:** Many BJP leaders fear PM Narendra Modi won't have enough time to campaign for party candidates. With Modi's foreign trip and Obama's visit to the country, leaders believe Modi has agreed to two rallies per day. "Modi will be free from January 27 to January 30," a BJP leader said.

**NCP to go solo**

**MUMBAI:** NCP leader Sharad Pawar said on Thursday that his party had plans to field candidates on 'limited' seats for the Assembly polls in Delhi. He virtually ruled out a pre-poll alliance with any party. **ENS**

**'Delay in regularisation of colonies cost Cong polls'**

GEETA GUPTA & NAVEED IQBAL  
NEW DELHI, JANUARY 15

**C**ONGRESS campaign committee chairman and candidate from Sadar Bazar, Ajay Maken, on Thursday said the delay in handing over certificates of regularisation of unauthorised colonies is what cost the last Congress government a fresh mandate in 2013.

"The Delhi government could have expedited the process of handing over the certificates of regularisation. The people were clearly unhappy about it," Maken said. Hitting out at the BJP, the

former New Delhi MP said the Union cabinet had passed orders for regularisation of unauthorised colonies in 2007, while the notification for this was issued in February 2008. "This should have been done in one year, ideally," he said.

Maken added that regularisation was one of the first issues the Congress took up when it came to power in 2007 in Delhi. The regularisation of unauthorised colonies is also one of the key poll issues for the BJP in the national capital, as the party seeks to add Delhi to its winning tally since the Narendra Modi government took over at the Centre.

**PARLIAMENT OF INDIA  
RAJYA SABHA SECRETARIAT**



**SELECT COMMITTEE ON THE PAYMENT AND SETTLEMENT SYSTEMS (AMENDMENT BILL, 2014 AS PASSED BY LOK SABHA)**

**INVITES SUGGESTIONS ON THE BILL**

The Payment and Settlement System (Amendment Bill), 2014 has been referred to a select Committee of the Rajya Sabha headed by Sh. V. P. Singh Badnore, M.P., Rajya Sabha for examination and report.

2. The Bill seeks to amend the Payment and Settlement Systems Act, 2007 which was enacted for the regulation and supervision of Payment Systems in India and to designate the Reserve Bank of India as the authority for that purpose and for matters connected therewith.

3. In order to have wider consultations, the Committee has decided to invite written memoranda containing suggestions from individuals / organizations / institutions / experts interested in the subject matter of the Bill and also to hear them in person, in case they so desire.

4. Those desirous of submitting memoranda to the Committee may send two type-written copies thereof in double-space (either in English or Hindi) to Dr. Narmadeshwar Prasad, Joint Director, Rajya Sabha Secretariat, Room No. 168, First Floor, Parliament House Annex, New Delhi-110 001 (Tel. No. 23035432), Fax 23093554, email: [rsc3as@sansad.nic.in](mailto:rsc3as@sansad.nic.in) and [namiprasad2009@rediffmail.com](mailto:namiprasad2009@rediffmail.com) within fifteen days indicating whether they would also be interested in giving oral evidence before the Committee.

5. The copies of the Bill may be obtained on a written request to the above-mentioned office or can be downloaded from the website of Rajya Sabha (<http://rajyasabha.nic.in>) under the caption "Bills with the Committee."

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**PARLIAMENT OF INDIA**



**RAJYA SABHA SECRETARIAT  
PETITIONING PARLIAMENT (RAJYA SABHA)**

Parliament provides a unique grievance redressal system to all citizens of the country through Committee on Petitions of Rajya Sabha. This grievance redressal system is highly beneficial for all sections of the society as it provides inexpensive justice in a time-bound manner.

2. The Rajya Sabha Rules allow citizens to petition the Rajya Sabha on matters of general public interest which fall within the domain of the Government of India (excepting matters which are sub judice or for which remedy is available under the Law including, Rules, Regulations or Bye-laws made by or under the authority of the Central Government). Petitions should be submitted in the format given below (in English or Hindi).

To  
THE COUNCIL OF STATES (RAJYA SABHA)

The petition of..... (Here insert name and designation or description of petitioner(s) in concise form, e.g "A, B, and others" or "the inhabitants of ....." or "the Municipality of ....." etc).

Sheweth  
.....  
(HERE INSERT CONCISE STATEMENT OF CASE)

and accordingly your petitioner (s) pray that  
.....  
.....

(Here insert "that the Bill be or be not proceeded with" or "that special provision be made in the Bill to meet the case of your petitioner (s) or any other appropriate prayer regarding the Bill or matter pending before the Council or a matter of general public interest").

Name of Petitioner	Address	Signature or thumb impression

Counter- Signature of Member presenting

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